

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 243/GT/2017  
along with IA No. 58/2021**

Subject : Petition Under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter V of the CERC (Conduct of Business) Regulation 1999 for approval of the tariff of Bongaigaon Thermal Power Station (750 MW) for the period from COD of Unit-1 (i.e 1.4.2016 to 31.3.2019 (IA has been filed seeking directions for relisting the petition).

**Petition No. 409/GT/2020**

Subject : Petition for approval of tariff of Bongaigaon Thermal Power Station (750 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Ltd.

Respondents : Assam Power Distribution Company Limited and 7 others.

Date of Hearing : **6.9.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Deepak Thakur, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri Vijendra Singh, NTPC  
Shri Saurav, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner circulated Written Submissions and made detailed oral submissions in these matters. She also prayed for time to file revised tariff forms for the 2019-24 tariff period.



2. The Commission directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **30.9.2022** who may file reply, if any on or before **14.10.2022**:

**In Petition No. 243/GT/2017**

- (i) Computation of levelized tariff for the generating station as per Regulation 48 of the 2014 Tariff Regulations.

**In Petition No. 409/GT/2020**

- (ii) The Petitioner has not revised the Tariff Forms in line with its decision of uniform depreciation for 25 years. The Petitioner to furnish the revised Tariff forms for 2019-24 tariff period.

3. The Petitioner may file its rejoinder, if any, on or before **31.10.2022**. The pleadings shall be completed within the due date mentioned and no extension of the time shall be granted for any reasons whatsoever.

4. Subject to the above, order in these petitions were reserved.

**By order of the Commission**

**Sd/-**  
(Deepak Pandey)  
Assistant Chief (Law)

